

Confidence Motion, which can be over within one or two minutes and the we will taken up the No Confidence Motion

Now we will take up Papers to be laid on the Table.

12.01/2 hrs.

[English]

#### PAPERS LAID ON THE TABLE

##### **Annual Report and Review on the Working of the Supor Bazar, the cooperative stores ltd. New Delhi for 1991-92 and statement showing reasons for delay in laying the papers**

THE MINISTER OS CIVIL SUPPLIES, CONSUMET AFFAIRS AND PUBLIC DISTRI-BUTION (SHRI A.K. ANTONY): I beg to lay on the Table -

(1) (i) A copy of the annual Report (Hindi and English versions) of the Super Bazar, the cooperative Store Limited, New Delgi, for the year 1991-92, alongwith Audited Accounts.

(ii) A copy of the Review (hingh and English versions by the Goivernbment on the working of the Super Bazar, the Coop-erative Store Limited, New Delhi, for the year 1991-92.

(2) Statement (Hindi and English ver-sions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 416/93]

##### **Notification under essential Commodities Act, 1955**

THE MINISTER OF STATE IN THE MIN-

ISTRY OF AGRICULTURE (SHRI ARVIND NETAM): I beg to lay on the Table a copy of the Notification No. S.O. 484 (E) (Hindi and English versions) published in Gazette of India dated the 5th Jly, 1993 directing the domestic manufactoryers of fertilisers to supply fertilisers to the registered Fertiliser Dealers in various States, Union Territories/Commodity Board during the perios from the 1st April, 1993 to the 30th September, 1993 (Kharif Season) and the submit a statement or any other return required by the controller by the 10th day of every montyh, under sub-section (6) of section 3 of the Essen-tial Commodities Act, 1995.

[Placed in Library. See No. LT 4162/93]

12.02 hrs .

#### ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the folowing twneilty four Bills passed by the Houses of parliament and assented to since areporet was last made to the House on the 14th may, 1993:

(1) The industial Finance Croporation (Transfer of Undertaking and R-peal) Bill, 1993

(2) The naitonal Thermal Power Croproaiton Limited. thje National Hydro elctric Power Corporaiton Limited and the North-Eastern Elec-tric Power Corproaiton Limited (Acquistion of Transfer of Power Transmission system) Bill, 1993.

(3) The Gild Bonds (Immuniteis and Ex-emptions) Bill, 1993.

(4) The Wild Life (Protection) Amedment Bill, 1993.

- (5) The Foreign Exchange Regulation (Amendment) Bill, 1993.
- (6) The Dentists (Amendment) Bill, 1993
- (7) The Indian Medical Council (Amendment) Bill, 1993.
- (8) The Interest on delayed Payments to Small and Ancillary Industrial Undertakings Bill, 1993.
- (9) The Acquisition of Certain Area at Ayodhya Bill, 1993.
- (10) The Essential Commodities (Special Provisions) Amendment Bill, 1993.
- (11) The constitution (Seventy-third Amendment) Bill, 1992.
- (12) The Constitution (Seventy-fourth Amendment) Bill, 1992.
- (13) The SARC Convention (Suppression of Terrorism) Bill, 1993.
- (14) The Finance Bill, 1993
- (15) The Appropriation (No.2) Bill, 1993
- (16) The Code of Criminal Procedure (Amendment) Bill, 1993.
- (17) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1993.
- (18) The Criminal Law (Amendment) Bill, 1993.
- (19) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1993.
- (20) The Central Laws (Extension to Arunachal Pradesh) Bill, 1993.
- (21) The Tezpur University Bill, 1993.

- (22) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993
- (23) The Coal Mines (Nationalisation) Amendment Bill, 1993.
- (24) The Salary Allowance and Pension of Members of Parliament (Amendment) Bill, 1993.

12.021/2 hrs

[English]

#### BUSINESS ADVISORY COMMITTEE

#### Twenty-ninth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Vidya Charan Shukla I beg to present the Twenty-ninth Report of the Business Advisory Committee.

MR. SPEAKER: We'll will not take up Matter under rule 377. We will now take up further consideration of the Motion of No-confidence in the Council of Ministers moved by Shri Ajoy Mukhopadhyay on the 26th July, 1993. Shri Vajpayee may speak now.

[Translation]

SHRI GEORGE FERNADES (Muzaffarpur): Mr. Speaker, Sri, you are going to start the discussion on the Non-Confidence motion but to have an objection I have a copy of synopsis of notes, for yesterday with the in which the speeches of all the members are and